

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 282 OF 2019 &**  
**IA NOS. 1454 & 1456 OF 2019**

**Dated: 16<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Tata Power Company Limited (Distribution) ...Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Ms. Pratiti Rungta for R-1

**ORDER**

**[IA No 1456 of 2019 for exemption from filing legible copy]**

Application filed by the applicant/appellant for exemption from filing legible copy is rejected and disposed of.

**APPEAL NO. 282 OF 2019 &**  
**IA NO. 1454 OF 2019**

**Admit.**

Respondents appearance and objections to the main appeal, if any, shall be filed on or before 23.10.2019, after duly serving copy to the other side.

List this matter on **04.11.2019.**

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

vt/mkj